

Clearance of Industrial Projects in Kerala

481. SHRI A. VIJAYARAGHAVAN: Will the PRIME MINISTER be pleased to state:

(a) the details of industrial projects cleared in the State of Kerala during the months of October, November and December, 1990;

(b) whether any of the cleared projects is being reviewed again; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRIKAMAL MORARKA): (a) One industrial Licence No CIL: 292 (90) dated 13.11.90 has been issued to M/s. Kerala State Electronics Development Corporation Limited, Trivendrum for the manufacture of Electronic Central Systems for ships and other seagoing vessels and off-shore installations, for a capacity worth Rs. 15,00,00,000 per annum by conversion of letter of intent No. 355 dated 6.6.1989.

(b) No, Sir.

(c) Does not arise.

Bilingual Terms Deposit Forms

482. KUMARI UMABHARATI: Will the PRIME MINISTER be pleased to state:

(a) the number of Government undertakings which accept loans from public in the form of term deposits at present;

(b) whether relevant forms are printed in English only;

(c) whether these forms are not allowed to be filled up in Hindi, if so, the reasons therefor; and

(d) the time by which these forms are likely to be printed bilingually and accepted in Hindi?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRIKAMAL MORARKA): (a) As per the available information, 18 Central Public Sector Enterprises are accepting loans from the Public in the form of term deposits.

(b) to (d). Information is being collected and will be laid on the Table of the House.

Reservation in Government Jobs on the Basis of Percentage of Population

483. SHRI BALGOPAL MISHRA: Will the PRIME MINISTER be pleased to state:

(a) whether the Shoshit Samaj Dal has submitted a Memorandum to Government demanding reservation in Government jobs on the basis of percentage of population; and

(b) if so, the details thereof and the reaction of Government thereto?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRIKAMAL MORARKA): (a) and (b). In the absence of completed details regarding year, date and the name of the Ministry to which such a memorandum was presented it is not possible to specifically say as to whether such a Memorandum was ever received. However, except in the case of Scheduled Castes/Scheduled Tribes, the reservation has not been given on the basis of population.

Expenditure on Bofors Investigations

484. SHRI K. S. RAO: Will the PRIME MINISTER be pleased to state the amount so far spent on the investigations regarding beneficiaries/recipients of the Bofors pay-offs on foreign travel, boarding and lodging